The Andhra Pradesh College Service Commission (Amendment) Act, 1990

Act 25 of 1990

Keyword(s):
Selection of Teachers, Private College

Amendments appended: 2 of 1993, 15 of 1995
The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 5th December, 1990 and the said assent is hereby first published on the 6th December, 1990 in the Andhra Pradesh Gazette for general information.

ACT No. 25 OF 1990.


BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-first Year of the Republic of India as follows:

1. This Act may be called the Andhra Pradesh College Service Commission (Amendment) Act, 1990.
2. In the Andhra Pradesh College Service Commission Act, 1985 (hereinafter referred to as the Principal Act), in sub-section (2) of section 1, clause (a) shall be omitted.

3. In section 2 of the principal Act,

(a) in clause (b), after item (ii), the following items shall be added, namely:

(iii) established and administered or maintained by the Central Government;

(iv) established and administered or maintained by any University established by law;

(v) giving, providing or imparting only religious instructions, but not any other instructions; and

(vi) a private college whether receiving aid from Government or not;

(b) Clause (g) shall be omitted.

4. Notwithstanding anything contained in the principal Act as amended by the Andhra Pradesh College Service Commission (Amendment) Act, 1990, the College Service Commission shall be competent to process the selection of teachers to private colleges whether receiving aid from the Government or not and complete
the process of such selection in respect of the vacancies in such colleges already notified for recruitment prior to the commencement of this Act.

P.V. VIDYA SAGAR,
Secretary to Government, Law and Legislative Affairs, Law Department.
THE ANDHRA PRADESH COLLEGE SERVICE COMMISSION (AMENDMENT) ACT, 1993.

ACT No. 2 OF 1993

[23rd Jan. 1993]

An Act further to amend the Andhra Pradesh College Service Commission, Act, 1985.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-third Year of the Republic of India, as follows:

1. Short title and commencement.—(1) This Act may be called the Andhra Pradesh College Service Commission (Amendment) Act, 1993.

(2) It shall be deemed to have come into force on the 25th November, 1992.

2. Substitution of new Section for Section 9—In the Andhra Pradesh College Service Commission Act, 1985 (Act 13 of 1985) (hereinafter referred to as the principal Act), for Section 9, the following shall be substituted, namely:

"9. Directors/Commissioner to communicate to the Commission number of vacancies.—The Director/Commissioner of Collegiate Education or the Director of Intermediate Education or the Director of School Education, as the case may be, shall communicate to the Commission the number of vacancies existing in the Colleges under their administrative control including the vacancies which are likely to occur during the unexpired portion of the academic year within one month of the commencement of the academic year."

*Received the assent of the Governor on the 20th Jan, 1993. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 22nd Dec, 1992, at Page Nos. 4 & 5.
3. Substitution of new sections for sections 11 and 12.—For Sections 11 and 12 of the principal Act, the following shall be substituted, namely:—

"11. Duty of Commission to make recommendations.—It shall be the duty of the Commission to recommend to the concerned Director/Commissioner, a list of candidates selected by it for appointments to fill the vacancies communicated to it under Section 9."

12. Communicated vacancies to be filled only on the recommendation of the Commission.—(1) Appointments to all the vacancies required to be communicated to the Commission under Section 9 shall, on or from such date as the Commission may notify in respect of vacancies existing in the colleges under the control of Director/Commissioner concerned shall be made by him only on the recommendation of the Commission.

(2) If in any year, the Commission is unable to make recommendations for appointments to all the vacancies communicated to it under Section 9 or if the Director/Commissioner concerned is unable to make appointments in any year on the basis of the recommendations made by the Commission, the vacancies shall be carried forward to the subsequent year.

4. Amendment of Section 14.—In Section 14 of the principal Act, for the words "any college" and "the college", the words "the concerned Director/Commissioner" shall be substituted.


ACT No. 15 OF 1995*

[16th February, 1995]

An Act further to amend the Andhra Pradesh College Service Commission. Act, 1985*

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Andhra Pradesh College Service Commission (Amendment) Act, 1995

(2) It shall be deemed to have come into force with effect on and from the 8th September, 1994.

2. In the Andhra Pradesh College Service Commission Act, Amendment 1985 (hereinafter referred to as the principal Act in section 1, of section 1, Act 13 of 1985), in sub-section (2), in clause (b) after the words Government Colleges”, the words including Government Polytechnics” shall be inserted.

3. In section 2 of the principal Act, in clause (b) for the words includes a Junior College”, the words includes a Government Polytechnic and a Junior College” shall be substituted.

4. In section 10 of the principal Act, to sub-section (f), the following proviso shall be added, namely:-

“Provided that the selection to the posts of teachers/faculty positions in Government Polytechnics shall be made in accordance with the norms and standards laid down by the All India Council of Technical Education”.

5. Notwithstanding anything contained in the principal Act, as amended by the Andhra Pradesh College Service Commission (Amendment) Act, 1995, it shall be competent for the Andhra Pradesh Public Service Commission to continue the process of selection of teachers to Government Polytechnics and complete the same in respect of the vacancies already notified for recruitment prior to the commencement of this Act.

6. The Andhra Pradesh College Service Commission (Amendment) Ordinance, 1994 is hereby repealed.